

**NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 14-09-2023 AT
02.00 P.M. THROUGH VIDEO CONFERENCING:**

**PRESENT: SHRI. SANJIV JAIN, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : M/s Regen Powertech Pvt Ltd

PETITION NUMBER : IBA/1099/2019

APPLICATION NUMBER : a) MA/40/2020
b) IA(IBC)/923(CHE)/2022 in MA/40/2020

ORDER

207)(a)MA/40/2020 IN IBA/1099/2019

Ld. Sr. Counsel Mr. P.H. Arvinth Pandian assisted by Ld. Counsel Mr. A.G. Sathyanarayana for the Applicant. Ld. Counsel Mr. Karthik Seshadri assisted by Ld. Counsel Mr. Siva Shankar for R1. Ld. Counsel Mr. M.L. Ganesh for SBI.

List the application for **physical hearing on 05.10.2023.**

207)(b)IA(IBC)/923(CHE)/2022 in MA/40/2020 IN IBA/1099/2019

Ld. Sr. Counsel Mr. P.H. Arvinth Pandian assisted by Ld. Counsel Mr. A.G. Sathyanarayana for the Applicant. Ld. Counsel Mr. Rishab Chandra for the Successful Resolution Applicant.

Ld. Counsel for the Successful Resolution Applicant submits that this application was filed to implead the Successful Resolution Applicant as Respondent No.3 as party to the proceedings in MA/40/2020 IN IBA/1099/2019.

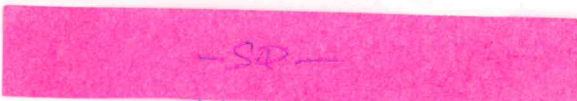
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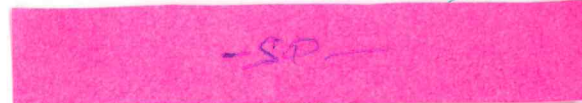
Ld. Counsel submits that since the Hon'ble NCLAT has set aside the Resolution Plan, now the Successful Resolution Applicant is no more the party in the present application.

Recording the above submissions and in view of the order of the Hon'ble NCLAT, **Application is dismissed.**

 -SP-

RAVICHANDRAN RAMASAMY
Member (Technical)

Phk

 -SP-

SANJIV JAIN
Member (Judicial)